MINISTRY OF LAW AND JUSTICE

(Department of Legal Affairs)

NOTIFICATION .

New Delhi, the 21st June, 2022

G.S.R. 464 (E).— In exercise of the powers conferred by clause (f) of sub-section (2) of section 30 read with sub-section (1) of section 26 of the New Delhi International Arbitration Centre Act, 2019 (No. 17 of 2019) the Central Government hereby makes the following rules relating to the annual statement of accounts, including the balance sheet of the Centre, namely:—

- 1. **Short title and commencement.** (1) These rules may be called the New Delhi International Arbitration Centre (Form of Annual Statement of Accounts) Rules, 2022.
- (2) They shall come into force on the date of their publication in the Official Gazette.
- 2. **Definitions-** (1) In these rules unless the context otherwise requires,-
- (a) 'Act' means the New Delhi International Arbitration Centre Act, 2019;
- (b) "Centre" means the New Delhi International Arbitration Centre established and incorporated under section 3;
- (c) 'Form' means form annexed to these rules:
- (d) 'Fund' means the Fund of the Centre to be maintained under section 25 of the Act;
- (e) 'Schedule' means the Schedule annexed to these rules;
- (f) 'Year' means a financial year beginning on 1st day of April and ending on 31st day of March of the immediately following year.

- (2) All other words and expressions used herein but not defined shall have the same meanings respectively assigned to them in the Act.
- 3. **Maintenance of accounts and records.-** The Centre shall maintain its accounts and prepare its annual statement of accounts, balance sheet, receipt and payment account and income and expenditure statement in the Forms of financial statements as specified in Forms 'A', 'B' and 'C' and Schedules 1 to XXIII annexed to these rules.
- 4. **Incurring of Expenditure by the Centre.-** The Centre shall follow the provisions of General Financial Rules, 2017 while incurring or authorising any expenditure.
- 5. Preparation and submission of annual statement of accounts of the Centre.-
- (1) At the end of every financial year, the Centre shall prepare its annual statement of accounts, balance sheet, receipt and payment account and income and expenditure statement in Forms 'A', 'B' and 'C' and the Schedules I to XXIII annexed to these rules.
- (2) The annual statement of accounts balance sheet, receipt and payment account and income and expenditure statement of the Centre along with the Schedules I to XXIII shall be authenticated by the Chief Executive Officer of the Centre or the Chairperson of an Audit Committee constituted with the approval of Chairperson of the Centre for this purpose.
- (3) The Accounts statements shall then be approved by the Chairperson of the Centre and forwarded to the Comptroller and Auditor General of India, for the purposes of audit, within three months of the end of the financial year.
- (4) The duly audited annual statement of accounts and balance sheet of the Centre as certified by the Comptroller and Auditor General of India along with the audit report thereon for every financial year shall be forwarded by the Centre to the Central Government for laying before both the Houses of Parliament.

Form -'A' FINANCIAL STATEMENT [see sub rule (1) of rule 5]

New Delhi International Arbitration Centre

Balance	Sheet	as at				

(Amount in Rs.)

				(Alliount III Ks.)
SI.	CORPUS/CAPITAL FUND AND LIABILITIES	Schedule	Current	Previous
No.			Year	Year
(1)	(2)	(3)	(4)	(5)
1.	Corpus/Capital Fund	I		
2.	Reserves and Surplus	II		
3.	Earmarked/Endowment Funds	III		
4.	Secured Loans and Borrowings	IV		
5.	Unsecured Loans and Borrowings	V		
6.	Deferred Credit Liabilities	VI		
7.	Current Liabilities and Provisions	VII		
8.	TOTAL			
9.	ASSETS			
10.	Fixed Assets	VIII		
11.	Investments - From Earmarked/Endowment Funds	IX		
12.	Investments - Others	X		
13.	Current Assets, Loans and Advances	XI		
14.	Miscellaneous Expenditure (to the extent not written of or			
	adjusted)			
15.	TOTAL			
16.	Significant Accounting Policies	XXII		
17.	Contingent Liabilities and Notes on Accounts	XXIII		

New Delhi International Arbitration Centre

Chief Executive Officer,	
NDIAC	

Chairperson Audit
Committee, NDIAC

Chairperson,	NDIAC

Place: New Delhi

Date:

Form 'B'

INCOME AND EXPENDITURE ACCOUNT FOR THE PERIOD/YEAR ENDED

[see sub rule (1) of rule 5]

Sl.	INCOME	Schedule	Current	Previous
No.			Year	Year
(1)	(2)	(3)	(4)	(5)
1.	Grants/Subsidies	XII		
2.	Fees/Subscriptions	XIII		
3.	Income from Investments (Income on investment, from earmarked/endowment funds transferred to funds)	XIV		
4.	Income from Royalty, Publications etc.	XV		
5.	Interest Earned	XVI		
6.	Other Income	XVII		
7.	Total (A)			
8.	EXPENDITURE	Schedule	Current Year	Previous Year
9.	Establishment Expenses	XVIII		
10.	Other Administrative Expenses etc.	XIX		
11.	Expenditure on Grants, subsidies etc.	XX		
12.	Interest	XXI		
13.	Depreciation (Net Total at the year end corresponding to Schedule VIII)	XXII		
14.	Total (B)			
15.	Balance being excess of Income over Expenditure (A-B) Transfer to Special Reserve (Specify each) Transfer to/from General Reserve			
16.	Balance Being Surplus (Deficit) Carried to Corpus/Capital Fund			
17.	Significant Accounting Policies	XXII		
18.	Contingent Liabilities and Notes on Accounts	XXIII		

New Delhi International Arbitration Centre

Place: New Delhi

Date:

Form 'C' RECEIPT AND PAYMENT ACCOUNTS FOR THE PERIOD/YEAR ENDED

[see sub rule (1) of rule 5]

SI.	RECEIPTS	CURRENT	PREVIOUS	PAYMENTS	CURRENT	PREVIOUS
No.		YEAR	YEAR		YEAR	YEAR
(1)	(2)	(3)	(4)	(5)	(6)	(7)
1.	I. Opening Balances			I. Expenses		

2.	(a) Cash in Hand			a) Establishment		
				expenses		
3.	(b) Bank Balance			b) Administrative		
				Expenses		
4.	(i) In current					
	Accounts					
5.	(ii) In Deposit					
-	Accounts					
6.	(iii) Saving Accounts			II Dozimant mada		
7. 8.	II. Grants Received			II. Payment made against funds for		
0.	(a) From Government of India			various Projects		
	Government of fildra			(Name of the		
				fund or project		
				should be shown		
				along with the		
				particulars of		
				payment made for		
				each project)		
9.	(b) From Other					
	Sources (Details)					
	(Grants for Capital					
	and Revenue					
	Expenditure to be					
	shown separately					
10						
10.	III. Income on			III. Investments		
	Investment from			and Deposits		
				Made		
11.	(a) Earmarked /			a) Out of		
11.	Endowment funds			Earmarked		
	Endowment runds			/Endowment		
				funds		
12.	(b) Own funds			b) Out of own		
	(Investment - others)			funds (Investment		
				- others)		
(1)	(2)	(3)	(4)	(5)	(6)	(7)
13.	IV. Interest Received			IV. Expenditure		
				on Fixed Assets		
				& Capital Work-		
				in-Progress		
14.	(i) On Bank Deposits			a) Purchase of		
	40.7			fixed Assets		
15.	(ii) Loans, advances			b) Expenditure on		
	etc.			Capital Work-in-		
1.0	N. Out T			progress		
16.	V. Other Income			V. Refund of		
	(Specify)			surplus		
<u> </u>				money/loans		
				a) To the Government of		
				India		
				b) To other		
				providers of funds		
17.	VI. Amount			VI. Finance		
1/.	Borrowed			Charges (Interest)		
18.	VII. Any other			VII. Other		
10.	vii. Any omei			I v II. Omei		

	receipts (give details)	Payments
		(Specify)
		VIII. Closing
		Balances
		a) Cash in Hand
		b) Bank Balances
		(i) In current
		Accounts
		(ii) In Deposit
		Accounts
		(iii) Savings
		Accounts
19.	TOTAL	TOTAL

New Delhi International Arbitration Centre

Chief Executive Officer,	
NDIAC	

Chairperson Audit Committee , NDIAC Chairperson, NDIAC

Place: New Delhi

Date:

SCHEDULE - I

[see sub rule (1) of rule 5]

CORPUS/CAPITAL FUND

(Amount in Rs.)

SI.		Current Year	Previous Year
No.			
(1)	(2)	(3)	(4)
1.	Balance as at the beginning of the year		
2.	Add: Contributions towards fund		
3.	Add/(Deduct): Balance of net income/ (expenditure) transferred from the Income and Expenditure Account		
4.	BALANCE AS AT THE YEAR –END		

SCHEDULE-II

[see sub rule (1) of rule 5]

RESERVES AND SURPLUS

SI.		Current Year	Previous Year
No.			
(1)	(2)	(3)	(4)
1.	1.Capital Reserve		
	As per last Account		
	Addition during the year		
	Less: Deductions during the year		

2.	2.Revaluation Reserve		
	As per last Account		
	Addition during the year		
	Less: Deductions during the year		
3.	3.Special Reserves		
	As per last Account		
	Addition during the year		
	Less: Deductions during the year		
4.	4.General Reserve		
	As per last Account		
	Addition during the year		
	Less: Deductions during the year		
5.	TOTAL		

SCHEDULE - III

[see sub rule (1) of rule 5]

EARMARKED/ENDOWMENT FUNDS

Sl.			Fund Wise	To	otals		
No.		Fund	Fund	Fund	Fund	Current	Previous
		$\mathbf{W}\mathbf{W}$	XX	YY	ZZ	Year	Year
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
1.	(a) Opening balance of the						
	funds						
	(b) Additions to the Funds:						
	(i) Donations/grants						
	(ii) Income from investments						
	made on account of funds						
	(iii) Other additions (specify						
	nature)						
2.	Total (a + b)						
3.	(c) Utilisation/Expenditure						
	towards objectives of funds						
	(i) Capital Expenditure						
	- Fixed Assets						
	- Others						
	Total						
	(ii) Revenue Expenditure						
	- Salaries, Wages and						
	allowances etc.						
	- Rent						
	- Other Administrative						
	Expenses						
	Total						
4.	Total (c)						
5.	NET BALANCE AS AT THE						
	YEAR END $(a + b - c)$						

- 1. Disclosures shall be made under relevant heads based on conditions attaching to the grants.
- 2. Plan Funds received from the Central Government are to be shown as separate Funds and not to be mixed up with any other funds.

SCHEDULE - IV

[see sub-rule (1) of rule 5]

SECURED LOANS AND BORROWINGS

(Amount in Rs.)

Sl. No.		Current Year	Previous Year	
(1)	(2)	(3)	(4)	
1.	1. Central Government			
2.	2. Financial Institutions			
3.	(a) Terms Loans			
4.	(b) Interest accrued and due			
5.	3. Banks			
6.	(a) Term Loans Interest accrued			
7.	(b) Term Loans Interest due			
8.	(c) Other Loans (specify) – Interest accrued			
9.	(d) Other Loans (specify) – Interest due			
10.	4. Other Institutions and Agencies			
11.	5. Debentures and bonds			
12.	6. Others (Specify)			
13.	TOTAL			
	Note: Amounts due within one year			

SCHEDULE - V

[see sub-rule (1) of rule 5]

UNSECURED LOANS AND BORROWINGS

(Amount in Rs.)

Sl. No.		Current Year	Previous Yea	r
(1)	(2)	(3)	(4)	
1.	Central Government			
2.	Financial Institutions			
3.	Banks			
	(a) Term Loans			
	(b) Other Loans (specify)			
4.	Other Institutions and Agencies			
5.	Debentures and bonds			
6.	Fixed Deposits			
7.	Others (Specify)			
8.	TOTAL			
	Note: Amounts due within one			
	year			

SCHEDULE - VI

[see sub-rule (1) of rule 5]

DEFERRED CREDIT LIABILITIES

Sl. No.		Current Year	Previous Year
(1)	(2)	(3)	(4)
1.	Acceptances secured by hypothecation of capital equipment and other assets		
2.	Others		
3.	TOTAL		
	Note: Amounts due within one year		

SCHEDULE - VII

[see sub-rule (1) of rule 5]

CURRENT LIABILITIES AND PROVISIONS

(Amount in Rs.)

S.l. No.		Current Year	Previous Year
(1)	(2)	(3)	(4)
1.	A. CURRENT LIABILITIES		
2.	Acceptances		
3.	Sundry creditors:-		
	(a). For Goods		
	(b). Others		
4.	Advances Received		
5.	Interest accrued but not due on:		
	(a) Secured Loans/borrowings		
	(b) Unsecured Loans/borrowings		
6.	Statutory Liabilities:		
	(a) Overdue		
	(b) Others		
7.	Other Current Liabilities		
8.	TOTAL (A)		
9.	B. PROVISIONS		
10.	For Taxation		
11.	Gratuity		
12.	Superannuation/Pension		
13.	Accumulated Leave Encashment		
14.	Trade Warranties/Claims		
15.	Others (Specify)		
16.	TOTAL (B)		
17.	TOTAL (A +B)		

Cost of assets on hire purchase basis included above

SCHEDULE – VIII [see sub-rule (1) of rule 5) FIXED ASSETS

Sl. No.			GROSS I	BLOCK		DEPRECIATION FOR THE YEAR				NET BLOCK		
	Description	Cost at the beginning of the year	Additions during the year	Deductions/ adjustments during the year	Cost at the year end	As at the beginning of the year	During the year	Deductions/ adjustments during the year	Total up to the year end		As at the previous year end	
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)	
1.	A. fixed Assets											
2.	Land											
3.	(a) Freehold											
	(b) Leasehold											
4.	Buildings											
5.	(a) On Freehold Land											
	(b) On Leasehold Land											
	(c) Ownership Flat/ Premises											
	(d) Superstructures on Land not belonging to the entity											

6. Plant Machinery & Equipment 7. Vehicles 8. Furniture & Fixture 9. Office Equipment 10. Computers/ Peripherals 11. Electrical Installations 12. Library Books 13. Tube wells & Water Supply 14. Other Fixed Assets 15. Total of Current year 16. Total of previous year 17. B. Capital work in progress 18. TOTAL							
8. Furniture & Fixture 9. Office Equipment 9. Office Equipme	6.	1					
Fixture 9. Office Equipment 10. Computers/ Peripherals 11. Electrical Installations 12. Library Books 13. Tube wells & Water Supply 14. Other Fixed Assets 15. Total of Current year 16. Total of previous year 17. B. Capital work in progress 18. TOTAL	7.	Vehicles					
10. Computers/ Peripherals 11. Electrical Installations 12. Library Books 13. Tube wells & Water Supply 14. Other Fixed Assets 15. Total of Current year 16. Total of previous year 17. B. Capital work in progress 18. TOTAL	8.						
Peripherals 11. Electrical Installations 12. Library Books 13. Tube wells & Water Supply 14. Other Fixed Assets 15. Total of Current year 16. Total of previous year 17. B. Capital work in progress 18. TOTAL	9.	Office Equipment					
Installations 12. Library Books 13. Tube wells & Water Supply 14. Other Fixed Assets 15. Total of Current year 16. Total of previous year 17. B. Capital work in progress 18. TOTAL	10.						
13. Tube wells & Water Supply 14. Other Fixed Assets 15. Total of Current year 16. Total of previous year 17. B. Capital work in progress 18. TOTAL	11.						
Water Supply 14. Other Fixed Assets 15. Total of Current year 16. Total of previous year 17. B. Capital work in progress 18. TOTAL	12.	Library Books					
Assets 15. Total of Current year 16. Total of previous year 17. B. Capital work in progress 18. TOTAL	13.	1					
year 16. Total of previous year 17. B. Capital work in progress 18. TOTAL	14.						
year 17. B. Capital work in progress 18. TOTAL 18. TOTAL <td< td=""><td>15.</td><td> </td><td></td><td></td><td></td><td></td><td></td></td<>	15.						
in progress 18. TOTAL	16.						
	17.	1					

Note: To be given as to cost of assets on hire purchase basis included above

SCHEDULE – IX [See sub-rule (1) of rule 5] INVESTMENTS FROM EARMARKED/ENDOWMENT FUNDS

(Amount in Rs.)

Sl. No.		Current Year	Previous Year
(1)	(2)	(3)	(4)
1.	In Government Securities		
2.	Other approved Securities		
3.	Shares		
4.	Debentures and Bonds		
5.	Subsidiaries and Joint Ventures		
6.	Others (to be specified)		
7.	TOTAL		

SCHEDULE – X [See sub-rule (1) of rule 5] INVESTMENTS – OTHERS

Sl. No.		Current Year	Previous Year
(1)	(2)	(3)	(4)
1.	In Government Securities		

2.	Other approved Securities	
3.	Shares	
4.	Debentures and Bonds	
5.	Subsidiaries and Joint Ventures	
6.	Others (to be specified)	
7.	TOTAL	

SCHEDULE - XI

[See sub-rule (1) of rule 5]

CURRENT ASSETS, LOANS, ADVANCES ETC.

	(Am		
SI.		Current Year	Previous Year
No.			
(1)	(2)	(3)	(4)
	CURRENT ASSETS, LOANS, ADVANCES ETC.		
A	Current Assets:		
1	Debts:		
	(a) Debts Outstanding for a period exceeding six months		
	(b) Others		
2.	Cash balances in hand (including cheques/ drafts and		
	imprest)		
3.	Bank Balances:		
	(a) With Scheduled Banks:		
	(i) In current accounts		
	(ii) In deposit accounts		
	(iii)In savings accounts		
	(b) With Non-Scheduled Banks:		
	(i) In current accounts		
	(ii) In deposit accounts		
	(iii) In savings accounts		
4.	Post Office - Savings Accounts		
5.	TOTAL (A)		
В	LOANS, ADVANCES AND OTHER ASSETS		
6.	Loans to:		
	(a) Staff		
	(b) Other Entities engaged in activities/ objectives similar		
	to that of the entity		
	(c) Other (specify)		
7.	Advances and other amount recoverable in cash or in		
	kind or for value to be received:		
	(a) On capital account		
	(b) Prepayments		
	(c) Others		
8.	Income Accrued		
	(a) On investments from Earmarked/ Endowment fund		
	(b) On investment - others		
	(c) On loans and advances		
9.	Others (includes income due unrealized Rs)		
10.	Inventories (may include Stationery, Stores etc.)		
11.	Claims Receivable		
12.	TOTAL (B)		
13.	TOTAL (A+ B)		

SCHEDULE - XII

[See sub-rule (1) of rule 5]

GRANTS/SUBSIDIES

(Irrevocable Grants & Subsidies Received)

(Amount in Rs.)

Sl. No.		Current Year	Previous Year
(1)	(2)	(3)	(4)
1.	Central Government		
2.	Government Agencies		
3.	Institutions/ Welfare Bodies		
4.	International Organisations		
5.	Others (Specify)		
6.	TOTAL		

SCHEDULE - XIII

(See sub-rule(1) of rule 5)

FEES / SUBSCRIPTIONS

(Amount in Rs.)

Sl. No.		Current Year	Previous Year
(1)	(2)	(3)	(4)
1.	Entrance Fees		
2.	Filing Fees		
3.	Seminar/ Program Fees		
4.	Consultancy Fees		
5.	Others (Specify)		
6.	TOTAL		
	Note - Accounting Policies towards each item are to be disclosed		

${\bf SCHEDULE-XIV}$

[See sub-rule (1) of rule 5]

INCOME FROM INVESTMENTS

(Income on Invest. From Earmarked/ Endowment Funds transferred to Funds)

Sl. No.		Investment fron	n Earmarked Fund	Investment - Others	
		Current Year	Previous Year	Current Year	Previous Year
(1)	(2)	(3)	(4)	(5)	(6)
1.	Interest				
	a) On Government Securities				
	b) Other Bonds/ Debentures				
2.	2. Dividends				
	a) On Shares				
	b) On Mutual Fund Securities				
3.	Rents				
4.	Others (Specify)				
5.	TOTAL				

SCHEDULE XV

[See sub-rule (1) of rule 5]

INCOME FROM ROYALTY, PUBLICATION ETC.

(Amount in Rs.)

Sl. NO.		Current Year	Previous Year
(1)	(2)	(3)	(4)
1.	Income from Royalty		
2.	Income from Publications		
3.	Others (Specify)		
4.	TOTAL		

SCHEDULE XVI

[See sub-rule (1) of rule 5]

INTEREST EARNED

(Amount in Rs.)

Sl. No.		Current Year	Previous Year
(1)	(2)	(3)	(4)
1.	On Term Deposits		
	(a) With Scheduled Banks		
	(b) With Non - Scheduled Banks		
	(c) With Institutions		
	(d) Others		
2.	On Savings Accounts		
	(a) With Scheduled Banks		
	(b) With Non - Scheduled Banks		
	(c) Post Office Savings Accounts		
	(d) Others		
3.	On Loans		
	(a) Employees/Staff		
	(b) Others		
4.	Interest on Debtors and Other Receivables		
5.	TOTAL		
	Note - Tax deducted at source to be indicated	<u> </u>	

SCHEDULE - XVII

[See sub-rule (1) of rule 5]

OTHER INCOME

SI.		Current Year	Previous Year
No.			
(1)	(2)	(3)	(4)
1.	Profit on Sale/disposal of Assets		
	(a) Owned Assets		
	(b) Assets acquired out of grants, or received free of cost		
2.	Fees for Miscellaneous Services		
3.	Miscellaneous Income		
4.	TOTAL		

SCHEDULE XVIII

[See sub-rule (1) of rule 5]

ESTABLISHMENT EXPENSES

(Amount in Rs.)

Sl. No.		Current Year	Previous Year
(1)	(2)	(3)	(4)
a)	Salaries and Wages		
b)	Allowances and Bonus		
c)	Contribution to Provident Fund		
d)	Contribution to Other Fund (specify)		
e)	Staff Welfare Expenses		
f)	Expenses on Employees' Retirement and Terminal Benefits		
g)	Others (Specify)		
	TOTAL		

SCHEDULE XIX

[See sub-rule (1) of rule 5]

OTHER ADNIMISTRATIVE EXPENSES

(Amount in Rs.)

Sl. No.		Current Year	Previous Year
(1)	(2)	(3)	(4)
(a)	(a) Purchases		
(b)	(b) Labour and processing expenses		
(c)	(c) Cartage and Carriage Inwards		
(d)	(d) Electricity and power		
(e)	(e) Water charges		
(f)	(f) Insurance		
(g)	(g) Repairs and Maintenance		
(h)	(h) Rent, Rates and Taxes		
(i)	(i) Vehicles Running, Maintenance or Hiring charges		
(j)	(j) Postage, Telephone and Communication charges		
(k)	(k) Printing and Stationery		
(1)	(l) Travelling and Conveyance Expenses		
(m)	(m) Expenses on Seminar/ Workshops		
(n)	(n) Subscription Expenses		
(o)	(o) Expenses of fee		
(p)	(p) Auditors Remuneration/ Legal fee		
(q)	(q) Hospitality Expenses		
<u>(r)</u>	(r) Professional Charges		
(s)	(s) Provision for Bad and Doubtful Debts/ Advances		
(t)	(t) Irrecoverable Balances written -off		
(u)	(u) Packing Charges		
(v)	(v) Freight and Forwarding Expenses		
(w)	(w) Distribution Expenses		
(x)	(x) Advertisement and Publicity		
(y)	(y) Others (to be specified)		
	TOTAL		

SCHEDULE XX

[See sub-rule (1) of rule 5]

EXPENDITURE ON GRANTS, SUBSIDIES ETC.

(Amount in Rs.)

			(Thiodic in 185)
Sl.		Current Year	Previous Year
No.			
(1)	(2)	(3)	(4)
(a)	Grants given to Institutions/ Organisations		
(b)	Subsidies given to Institutions/ Organisations		
	TOTAL		

Note: Name of the Entities, their Activities along with the amount of Grants/ subsidies are to be disclosed.

SCHEDULE XXI

[See sub-rule (1) of rule 5]

INTEREST

(Amount in Rs.)

Sl. No.		Current Year	Previous Year
(1)	(2)	(3)	(4)
	(a) On Fixed Loans		
	(b) On Other Loans (including Bank Charges)		
	(c) Others (specify)		
	TOTAL		

SCHEDULE - XXII

[See sub-rule (1) of rule 5]

SIGNIFICANT ACCOUNTING POLICIES (Illustrative)

1. ACCOUNTING CONVENTION

The financial statements are prepared on the basis of historical cost convention, unless otherwise stated and on the accrual method of accounting.

2. INVESTMENTS

- 2.1 Investments classified as "long term investments" are carried at cost. Provision for decline, other than temporary, is made in carrying cost of such investments.
- 2.2 Investments classified as "Current" are carried at lower of cost and fair value. Provision for shortfall on the value of such investments is made for each investment considered individually and not on a global basis.
- 2.3 Cost includes acquisition expenses like brokerage, transfer stamps.

3. FIXED ASSETS

- 3.1 Fixed Assets are stated at cost of acquisition inclusive of inward freight, duties and taxes and incidental and direct expenses related to acquisition. In respect of projects involving construction, related pre-operational expenses (including interest on loans for specific project prior to its completion), form part of the value of the assets capitalized.
- 3.2 Fixed Assets received by way of non-monetary grants, (other than towards the Corpus Fund), are capitalized at values stated, by corresponding credit to Capital Reserve.

4. DEPRECIATION

- 4.1 Depreciation is provided on straight-line method as per rates specified in the Income-tax Act, 1961 except depreciation on cost adjustments arising on account of conversion of foreign currency liabilities for acquisition of fixed assets, which is amortized over the residual life of the respective assets.
- 4.2 In respect of additions to/deductions from fixed assets during the year, depreciation is considered on pro-rata basis.
- 4.3 Assets consisting Rs. 5,000 or less each are fully provided.

5. MISCELLANEOUS EXPENDITURE

Deferred revenue expenditure is written off over a period of 5 years from the year it is incurred.

6. ACCOUNTING FOR SALES

Sales include excise duty and are net of sales returns, rebate and trade discount.

7. GOVERNMENT GRANTS/SUBSIDIES

7.1 Government grants of the nature of contribution towards capital cost of setting up projects are treated as Capital Reserve.

- 7.2 Grants in respect of specific fixed assets acquired are shown as a deduction from the cost of the related assets.
- 7.3 Government grants/subsidy are accounted on realization basis.

8. FOREIGN CURRENCY TRANSACTIONS

- 8.1 Transactions denominated in foreign currency are accounted at the exchange rate prevailing at the date of the transaction.
- 8.2 Current assets, foreign currency loans and current liabilities are converted at the exchange rate prevailing as at the year end and the resultant gain/loss is adjusted to cost of fixed assets, if the foreign currency liability related to fixed assets, and in other cases is considered to revenue.

9. LEASE

Lease rentals are expensed with reference to lease terms.

10. RETIREMENT BENEFITS

1. CONTINGENT LIABILITIES

- 10.1 Liability towards gratuity payable on death/retirement of employees is accrued based on actuarial valuation.
- 10.2 Provision for accumulated leave encashment benefit to the employees is accrued and computed on the assumption that employees are entitled to receive the benefit as at each year end.

SCHEDULE - XXIII

[See sub-rule (1) of rule 5]

CONTINGENT LIABILITIES AND NOTES ON ACCOUNTS (Illustrative)

1.1 Clair	ms against the Entity not acknowledged as debts - Rs	(Previous year Rs)
1.2 In res	espect of:		
_	Bank guarantees given by/on behalf of the Entity -Rs	(Previous year Rs).
_	Letters of Credit opened by Bank on behalf of the Entity -Rs	(Previous year Rs).
_	Bills discounted with banks Rs(Previous year Rs).	
1.3 Disp	outed demands in respect of:		
Income-t	tax Rs(Previous Year Rs)		
G.S.T. R	Rs(Previous Year Rs)		
Municipa	oal Taxes Rs(Previous Year Rs)		
	espect of claims from parties for non-execution of orders, but c).	contested by the Entity - Rs	(Previous
2. CAPI	ITAL COMMITMENTS		
Estimate Rs.	ed value of contracts remaining to be executed on capital ac	ecount and not provided for (net	of advances)
(Previou	ıs year Rs).		
3. LEAS	SE OBLIGATONS		
	obligations for rentals under finance lease arrangeme(Previous year Rs).	nts for plant and machinery	amount to

4. CURRENT ASSETS, LOANS AND ADVANCES

In the opinion of the Management, the current assets, loans and advances have a value on realization in the ordinary course of business, equal at least to the aggregate amount shown in the Balance Sheet.

5. TAXATION

In view of there being no taxable income under Income-tax Act 1961, no provision for Income tax has been considered necessary.

6. FOREIGN CURRENCY TRANSACTIONS

- 6.1 Value of Imports calculated on C.I.F Basis:
 - Purchase of finished Goods
 - Raw Materials & Components (Including in transit)
 - Capital Goods
 - Stores, Spares and Consumables
- 6.2 Expenditure in foreign currency:
 - Travel
 - Remittances and Interest payment to Financial Institutions/ Banks in Foreign Currency
 - Other Expenditure:
 - Commission on Sales
 - Legal and Professional Expenses
 - Miscellaneous Expenses
- 6.3 Earnings:
- 6.4 Remuneration to auditors: As auditors:
 - Taxation matters
 - For management services
 - For certification
 - Others
- 7. Corresponding figures for the previous year have to be regrouped/ rearranged, wherever necessary.
- 8. Schedules I to XXXIII are annexed to and form an integral part of the Balance Sheet as at _____ and the Income and Expenditure Account for the year ended on that date.

[F.No. A-60011/97/2019-Admn.III(LA)(Pt.1)] SUNITA ANAND, Jt. Secy. & Legal Adviser